

[Sardar Swaran Singh]

section (2) of Section 16 of the Tariff Commission Act, 1951:—

- (1) Report (1958) of the Tariff Commission on the revision of conversion charges for bars and rods and the fair retention price of electric furnace billets produced by the Registered Re-rollers.
- (2) Government Resolution No. SC (C)-2 (182) 56 dated the 24th September, 1960 together with a Corrigendum.
- (3) Statement explaining the reasons why a copy of each of the documents at (1) and (2) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library, See No. LT-2420/60].

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):
Sir, I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of the Second Lok Sabha:

- (i) Supplementary Statement No. II Eleventh Session, 1960 [See Appendix I, annexure No. 39].
- (ii) Supplementary Statement No. VII Tenth Session, 1960 [See Appendix I, annexure No. 40].
- (iii) Supplementary Statement No. X Ninth Session, 1959 [See Appendix I annexure No. 41].
- (iv) Supplementary Statement No. XII Eighth Session, 1959 [See Appendix I annexure No. 42].
- (v) Supplementary Statement No. XIX Seventh Session, 1959 [See Appendix I annexure No. 43].

(vi) Supplementary Statement No. XIX Sixth Session, 1958. [See Appendix I annexure No. 44.]

(vii) Supplementary Statement No. XXXII Fourth Session, 1958 [See Appendix I annexure No. 45.]

(viii) Supplementary Statement No. XXIX Third Session, 1957 [See Appendix I annexure No. 46.]

NOTIFICATIONS UNDER INTER-STATE CORPORATIONS ACT AND ALL-INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar):
Sir, I beg to lay on the Table—

- (i) A copy of each of the following Orders under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957:—
 - (a) The Rajasthan Medical Council order, 1960 published in Notification No. G.S.R. 984 dated the 27th August, 1960. [Placed in Library, See No. Lt-229/60.]
 - (b) The Bombay Board and Faculty of Ayurvedic and Unani Systems of Medicine (Re-organisation) Order, 1960 published in Notification No. G.S.R. 1089 dated the 14th September, 1960, as corrected by G.S.R. 1124 dated the 1st October, 1960. [Placed in Library. See No. LT-2430/60.]
- (ii) A copy of Notification No. G. S. R. 1094 dated the 24th September, 1960 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2431 60.]